

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
THIS THE 10TH DAY OF APRIL, 2002
Original Application No.206 of 1997

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Sudhir Kumar Rai, Son of
Shri ram Niwas Rai, Sectional
Engineer/P.Way/spl. N.railway
Kanpur, R/o 29-A Old Railway
Station, G.T.Road, Kanpur.

... Applicant

(By Adv: Shri Anil Kumar)

Versus

1. union of India through
General Manager(P)
Northern railway, Baroda House,
New Delhi.
2. Divisional Railway manager(Engg)
Northern Railway,
Divisional railway Manager's Office
Northern Railway Allahabad.

... Respondents

ALONG WITH OA No.308 of 1997

1. Chandrabhan mishra, Son of Late
Yadunath prasad Mishra
A/a 32 years, R/o House No.163
Type IV, Railway Colony
District Fatehpur.
2. Vijoy Kumar Sharma, Son
of Shri Ramashish Sharma, a/a 34 years
C/o Sri S.K.Singh, Qr, No.173
Lukerganj, Luker Road, Allahabad.

...Applicants

(By Adv: Shri Anil Kumar)

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2. Divisional Railway Manager(Engg)
Northern Railway, Divisional
Railway Manager's Office
Allahabad.

... Respondents

(By Advs: S/Shri Lalji Sinha/A.K.Gaur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

In both the above cases applicants were serving as PWIs. They were not allowed to appear in the examination for Assistant Engineer Group 'B' service by the impugned order on the ground that they were not in railway regular service on the cut off date hence they are not eligible to take part in the selection. This Tribunal by interim order granted permission to the applicants to appear in the examination provisionally by order dated 11.3.1997(OA No.206/97) and by order dated 29.7.1997 in(OA 308/97). Learned counsel for the respondents have submitted that the applicants appeared in examination but they failed to qualify in the test held on 8.4.1997. In the circumstances, these OAs have been rendered infructuous.

Both the OAs are accordingly dismissed as infructuous. However as the reason for which the applicants were not allowed to appear has not been considered on merits, this order shall not come in the way of the applicants if similar controversy arose in subsequent occasion. There will be no order as to costs!

21-1-98